



2026:AHC:129744

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21887 of 2026

Lalit Kumar @ Lalu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ashutosh Kumar Mishra,
Girja Shanker Sen
Counsel for Opposite Party(s) : G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime no.0077 of 2026, under Sections 309(6), 3(5) BNS, Police Station Civil Lines, District Budaun.
3. Learned counsel for the applicant states that the applicant was not named in the FIR. The FIR has been lodged with a delay of 1 month and 19 days. The co-accused Nanhu was arrested, and the recovery of two mobile phones and three cameras has been made from his possession. The co-accused Nanhu has been granted bail by this Court in Criminal Misc. Bail Application No.15408 of 2026. The applicant has no criminal antecedents, and his case is at par with that of the co-accused.
4. Learned AGA has opposed the prayer for bail, however, could not dispute the fact that the case of the applicant is on similar footing to that of the co-accused.
5. I have considered the submissions made by Learned counsels for the parties.

6. No recovery is said to have been made from the possession or on the pointing out of the applicant. Similarly situated co-accused Nanhu, from whose possession recovery has been made, has been granted bail by this Court. The applicant is in jail since 13.03.2026. The applicant has no criminal antecedents.

7. Taking into consideration the facts and circumstances of the case, I find it appropriate to enlarge the applicant on bail.

8. The bail application is ***allowed***.

9. Let the accused-applicant, **Lalit Kumar @ Lalu**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

(i) The applicant will not tamper with the evidence.

(ii) The applicant will not indulge in any criminal activity.

(iii) The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

(iv) The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the court concerned will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

June 30, 2026

A. Pandey

(Rajiv Lochan Shukla,J.)